

[Shri Morarji R. Desai]

Rules, 1940. [Placed in Library. See No. LT-169/77 for (i) to (vi)].

Ministry of Home Affairs Order

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): Sir, I beg to lay on the Table, under sub-section (3) of section 490 of the Delhi Municipal Corporation Act, 1957, a copy (in English and Hindi) of the Ministry of Home Affairs Order No. 100/77-LSG., dated the 21st March, 1977, making amendment in the Ministry of Home Affairs Order No. U-13021/77/75-Delhi (i) dated the 24th March, 1975. [Placed in Library. See No. LT-117/77].

I. Report (1975-76) and Accounts of the Hindustan Organic Chemicals Limited and Related Papers.

II. Report (1975-76) and Accounts of the Indian Drugs and Pharmaceuticals Limited, New Delhi and Related Papers

III. Report (1975-76) and Accounts of the Hindustan Antibiotics Limited, Pimari and Related Papers

IV. Report (1975-76) and Accounts of the Indo-Burma Petroleum Company Limited, Calcutta and Related Papers

THE MINISTER OF CHEMICALS AND FERTILIZERS AND PETROLEUM (SHRI H. N. BAHUGUNA): Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:—

I. (a) Fifteenth Annual Report and Accounts of the Hindustan Organic Chemicals Limited for the year 1975-76, together with the Auditors' Report on Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company. [Placed in Library. See No. LT-236/77 for (a) and (b)].

II. (a) Fifteenth Annual Report and Accounts of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1975-76, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company. [Placed in Library. See No. LT-237/77 for (a) and (b)].

III. (a) Twenty-second Annual Report and Accounts of the Hindustan Antibiotics Limited, Pimpri, for the year 1975-76, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company. [Placed in Library. See No. LT-238/77 for (a) and (b)].

IV. (a) Sixty-eight Annual Report and Accounts of the Indo-Burma Petroleum Company Limited, Calcutta, for the year 1975-76, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company. [Placed in Library. See No. LT-171/77 for (a) and (b)].

I. The Tamil Nadu Requisitioning and Acquisition of Immovable Property (Amendment) Act, 1977

II. Notifications of the Ministry of Works and Housing and Related Papers

III. Notifications of the Government of Tamil Nadu and Related Papers.

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): Sir, I beg to lay on the Table:

I. A copy (in English and Hindi) of the Tamil Nadu Requisitioning and Acquisition of Immovable Property (Amendment) Act, 1977 (No. 6 of 1977), enacted by the President, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Power) Act, 1976. [Placed in Library. See No. LT-2/77].

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Works and Housing under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976, together with Explanatory Memoranda thereon:—

(i) Notification G.S.R. No. 958(E), dated the 29th December, 1976, publishing the Urban Land (Ceiling and Regulation) Ninth Amendment Rules, 1976.

(ii) Notification G.S.R. No. 33, dated the 1st January, 1977, publishing the Urban Land (Ceiling and Regulation) Tenth Amendment Rules, 1976.

(iii) Notification G.S.R. No. 183, dated the 5th February, 1977, publishing the Urban Land (Ceiling and Regulation) Tenth Amendment Rules, 1977. [Placed in Library. See No. LT-172/77 for (i) to (iii)].

(iv) Notification G.S.R. No. 136(E), dated the 30th March, 1977, publishing the Urban Land (Ceiling and Regulation) Third Amendment Rules, 1977. [Placed in Library. See No. LT-239/77].

III. A copy each of the following Notifications of the Government of Tamil Nadu, under sub-section (2) of section 70 of the Tamil Nadu Slums Areas (Improvement and Clearance) Act, 1971, read with sub-clause (iv) of clause (c) of the Proclamation, dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu, together with an Explanatory Memorandum (in English and Hindi) giving reasons for not laying simultaneously the Hindi versions of the Notifications.

(i) Notification G.O. Ms. No. 43, Housing, dated the 11th February, 1976, publishing amendments to the Tamil Nadu Slum Clearance Board Non-Technical Subordinate Service Rules, 1972.

(ii) Notification G.O. Ms. No. 44, Housing, dated the 11th February, 1976, publishing amendments to the Tamil Nadu Slum Clearance Board Non-Technical Subordinate Service, Rules, 1972.

(iii) Notification G.O. Ms. No. 752, Housing Department, dated the 23rd June, 1976, publishing an amendment to the Tamil Nadu Slum Clearance Board Non-Technical Subordinate Service Rules, 1972.

(iv) Notification G.O. Ms. No. 753, Housing Department dated the 23rd June, 1976, publishing an amendment to the Tamil Nadu Slum Clearance Board Engineering Officers Service Rules, 1972.

(v) Notification G.O. Ms. No. 689, Housing dated the 9th June, 1976, publishing an amendment to the Tamil Nadu Slum Clearance Board Non-Technical Subordinate Service Rules, 1972.

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(vi) Notification G.O. Ms. No. 843, Housing Department, dated the 16th June, 1976, publishing amendments to the Tamil Nadu Slum Clearance Board Non-Technical Officers Service Rules, 1972.

(vii) Notification G.O. Ms. No. 908, Housing Department, dated the 24th June, 1976, publishing an amendment to the Tamil Nadu Slum Clearance Board Non-Technical Subordinate Service Rules, 1972.

(viii) Notification G.O.Ms. No. 1050, Housing Department, dated the 11th August, 1976, publishing amendments to the Tamil Nadu Slum Clearance Board Service Rules, 1972.

(ix) Notification G.O.Ms. No. 1207, Housing dated the 15th October, 1976.

[Placed in Library. See No. LT-174/77 for (i) to (ix)].

I. Amendments to the Tamil Nadu Urban Land Tax Rules, 1966 and Related Papers

II. Amendments to the Tamil Nadu Urban Land (Ceiling and Regulation) Rules, 1976 and Related Papers

III. Notifications of the Ministry of Works and Housing

SHRI SIKANDAR BAKHT: Sir, I also beg to lay on the Table the following papers:—

I. A copy of the following Notifications of the Government of Tamil Nadu, publishing amendments to the Tamil Nadu Urban Land Tax Rules, 1966, under section 43 of the Tamil Nadu Urban Land Tax Act, 1966, read with sub-clause (iv) of clause (c) of the Proclamation dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu, together with an Explanatory Memorandum (in English and Hindi) giving reasons

for not laying simultaneously the Hindi versions of the Notification:—

(i) Notification G.O.Ms. No. 2014, Revenue, dated the 1st October, 1975.

(ii) Notification G.O.Ms. No. 2015, Revenue, dated the 1st October, 1975.

(iii) Notification G.O.Ms. No. 2084, Revenue, dated the 29th October, 1975.

(iv) Notification G.O.Ms. No. 3781 R2/76-4, Revenue, dated the 16th June, 1976.

[Placed in Library. See No. LT-176/77 for (i) to (iv)].

II. A copy of the following Notifications of the Government of Tamil Nadu publishing amendments to the Tamil Nadu Urban Land (Ceiling and Regulation) Rules, 1976, under section 45 of the Tamil Nadu Urban Land (Ceiling and Regulation) Act, 1976 read with sub-clause (iv) of clause (c) of the Proclamation dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu, together with an Explanatory Memorandum (in English and Hindi) giving reasons for not laying simultaneously the Hindi versions of the Notifications:—

(i) Notification G.O.Ms. No. 2143, Revenue, dated the 19th October, 1976.

(ii) Notification G.O.Ms. No. 2275, Revenue, dated the 24th November, 1976.

(iii) Notification G.O.Ms. No. 2604, Revenue, dated the 23rd December, 1976.

(iv) Notification G.O.Ms. No. 391, Revenue, dated the 22nd February, 1977.

[Placed in Library. See No. LT-173/77 for (i) to (iv)].

III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Works and Housing:—

(i) Notification G.S.R. No. 34, dated the 1st January, 1977.